

**IN THE COURT OF JUDICIAL MAGISTRATE NO.IV, MADURAI**

Present: Thiru.R.Sundara kamesh Marthandan.,B.L.,

Judicial Magistrate No.IV, Madurai

Friday on this 14<sup>th</sup> day of August 2020

CrI.M.P.No.754/2020

Pitchaimani  
Son of Mayandi

...Petitioner/Accused.

-vs-

State of Tamil Nadu,  
represented by  
The Inspector of Police,  
Keeraithurai P.S, Cr.No.976/2020  
U/s. 285, 427 IPC r/w 3 of Explosive  
Substances Act 1908 @ 147, 148,  
120(B), 285, 427 IPC r/w 3, 4(b) of  
Explosive Substances Act 1908 and 25(1-A)  
Arms Act 1959

...Respondent/Complainant.

**Date of Remand : 04.08.2020.**

This bail petition is coming on this day before me in the presence of Thiru.B.Aswin, Counsel for the Petitioner/Accused and A.P.P.II for the Respondent this Court passed the following :-

**ORDER**

Since the major offence is exclusively triable by Hon'ble Sessions Court, this Petition is not entertainable at this stage. Hence this petition is dismissed.

Dictated by me to the Steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 14<sup>th</sup> day of August 2020.

Sd/Thiru.R.Sundarakamesh Marthandan  
Judicial Magistrate No.IV,  
Madurai.